

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

O.A. 565/92

Date of Decision: 08.04.1993

Shri Tribhuvan

...Petitioner

Versus

Union of India through the  
General Manager Northern Railway  
Baroda House,  
New Delhi. and ors

....Respondents

CORAM :-

Hon'ble Mr Justice S.K. Dhaon, Vice Chairman (J)  
Hon'ble Mr I.K. Rasgotra, Member (A)

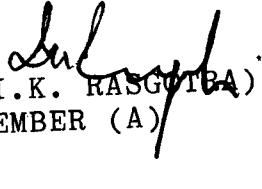
For the Petitioner : Shri B.S. Maine, Counsel  
For the Respondents : Shri P.S. Mahendru, Counsel

O R D E R

(By Shri S.K. Dhaon, Vice Chairman (J) )

Counsel for the Respondents submits that he is not pressing the relief at paragraph 8.1 of the Original Application. He urges that the other controversy raised in this application has been decided by this Tribunal vide Order dated 31 January, 92 in O.A. 2276/91 between Nawab Ali and 41 Others v/s Union of India, Ministry of Railways & Ors.

Accordingly we dispose of this O.A. in terms of directions contained in paragraph 9 in the afore-mentioned O.A. 2276/91. The respondents are directed to strictly adhere to directions i) ii) iii) iv) & v) of paragraph 9 in the order aforementioned. This application is accordingly disposed of. No costs.

  
(I.K. RASGOTRA)  
MEMBER (A)

  
(S.K. DHAON)  
VICE CHAIRMAN (J)